

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 139 of 2020

IN THE MATTER OF:

Sh. Deepak Miglani & Anr.

...Appellants

Vs

M/s Seikom Infracom Pvt. Ltd. & Ors.

....Respondents

Present:

For Appellants: Mr. Sonal Anand, Advocate

For Respondents: Mr. I.N.P. Singh, Advocate

ORDER
(Through Virtual Mode)

09.11.2020 For filing of Rejoinder on the side of the Appellants, at request of Learned Counsel for the Appellants, the matter is adjourned to **11th December, 2020**. The Learned Counsel for the Appellants is required to serve a copy of the Rejoinder to the Learned Counsel appearing for the Respondents side four days well in advance before the next Hearing date.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Km